

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 28542/2018

(Arising out of impugned final judgment and order dated 31-08-2017 in WA No. 3334/2009 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY

Respondent(s)

(IA No. 146354/2018 - CONDONATION OF DELAY IN FILING
IA No. 124700/2021 - EXEMPTION FROM FILING O.T.
IA No. 124698/2021 - INTERVENTION APPLICATION
IA No. 5246/2022 - STAY APPLICATION)

Date : 27-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Ashish Kumar Dwivedi, Adv.

For Respondent(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Kumar Deepraj, Adv.
Mr. Dharmendra Kumar Sinha, AOR

Mr. Rajivkumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Liberty is given to the respondent to deal
with the additional affidavit filed by the
petitioners. For this purpose, the respondent shall
be at liberty to file a further affidavit.

List after four weeks.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR